



High Court of Tripura
Agartala

Order No. 86

Dated, Agartala, the 7th September, 2015

Hon'ble the Chief Justice has been pleased to order that in the *vakalatnamas*, the names and addresses of all the parties along with their respective serial number in the concerned Memo. shall be mentioned clearly. In case, the *vakalatnama* is signed by any person on the strength of any deed of Power of Attorney or on the strength of any resolution of a Company authorizing them to represent the principal, copy of the said document shall be annexed with the *vakalatnama*. Similarly, when the *vakalatnama* is signed by any next friend/natural guardian on behalf of any minor, the said fact shall also be stated in the *vakalatnama*.

Hon'ble the Chief Justice has further been pleased to order that in any case, where a large number of parties are appearing through a single Advocate or a group of Advocates and their respective names, addresses and signatures/thumb impressions cannot be accommodated in a single sheet of *vakalatnama*, they may file separate *vakalatnamas* for the purpose, or otherwise they may enclose separate sheet(s) with the original *vakalatnama* giving page number on each of the such extra sheet(s) and also mentioning in each sheet that the same is in continuation of the original *vakalatnama* submitted by the concerned parties and in that case, in the left hand side of the page(s) the names and addresses of the concerned parties along with the serial number of parties in the memo shall be mentioned and in the right hand side, signature/thumb impression of each of such parties as against their respective names and addresses shall be scribed and the original *vakalatnama* and all the extra sheets shall also be signed by all the Advocates appearing for them.

By Order,

Sd/-

(S. Datta Purkayastha)

Registrar (Vigilance)

No.F.40(21)-HCT/BENCH/REGISTRY/2015/8877-99 September 7, 2015

Copy to: –

01. The Secretary, High Court Bar Association, Agartala;
02. The Secretary, Tripura Bar Association, Agartala;
03. The Advocate General, Tripura, Agartala;

04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The Registrar (Judicial), High Court of Tripura, Agartala;
08. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
09. The Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
12. The Chief Librarian, High Court of Tripura, Agartala;
13. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
14. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
15. The Assistant Registrar(s), High Court of Tripura, Agartala;
16. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
17. The Superintendent(s), High Court of Tripura, Agartala;
18. The Court Master(s), High Court of Tripura, Agartala;
19. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
20. The Bench Clerk(s), High Court of Tripura, Agartala;
21. All the Dealing Assistants (Bench Section), High Court of Tripura, Agartala;
22. Notice Board of the Court-house; and
23. Order File.


(S. Datta Purkayastha)
Registrar (Vigilance)